

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-702/ND/2018

**COARM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
06.06.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food  
and Beverages Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present for the Petitioner: Mr. Kshitij Sharda, Advocate**

**Present for the Respondent: Mr. Varun Kathuria, Proxy Counsel for RP  
Mr. Naveen Kumar Jain, RP**

**ORDER**

Ld. Counsel for applicant (lessor) presses disposal of his application CA 133/2019. Vide order of the Hon'ble NCLAT in Co. Appeal 104/2019, Hon'ble NCLAT had made it abundantly clear that the security amount of Rs. 3.4 crores would not be adjusted towards the on going rent and time frame had been given for depositing the rent which has not been adhered to the RP.

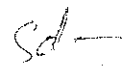
The RP submits that the some of the members of the COC namely, Kian Ing & Co, Tamilnad Mercantile Bank, Reliance Capital Ltd. and the Delhi Safe Deposit have not contributed at all.

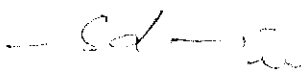
Court notice be issued through the RP to these 4 Members of the COC who have not made any contribution to the CIR costs, returnable on 14<sup>th</sup> June, 2019. Dasti.

It is also observed that if they do not contribute towards the CIR process, their claims are liable, not to be entertained.

It is also being brought to the notice of this Bench that the CIR period has expired on 31<sup>st</sup> May, 2019 and appropriate application under Section 33 had been filed with the Registry.

Be listed on being received by the Bench Officer.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**